

**IN THE INCOME TAX APPELLATE TRIBUNAL  
COCHIN BENCH, COCHIN**

Before Shri Satbeer Singh Godara, Judicial Member and  
Shri Amarjit Singh, Judicial Member

**ITA No. 70/Coch/2024**  
(Assessment Year: 2013-14)

Roshni Kurian Puthenpurakkal House Cochin Thevara Ernakulam 682013 [PAN: ACMPK3744P] (Appellant)	vs.	DCIT, Corporate Circle-1(1) Kochi (Respondent)
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Appellant by:	Shri P.M. Veeramani, CA
Respondent by:	Smt. V. Swarnalatha, Sr. D.R.

Date of Hearing:	19.08.2024
Date of Pronouncement:	23.10.2024

**ORDER**

**Per Bench**

This assessee's appeal for A.Y. 2013-14 arises against the National Faceless Appeal Centre, Delhi [CIT(A)]'s DIN & Order No. ITBA/ NFAC/S/250/2023-24/1059384220(1) dated 04.01.2024 in proceedings u/s. 250 of the Income Tax Act, 1961 (the Act).

Heard both parties. Case file perused.

2. After having argued the assessee's instant penalty appeal for a considerable time, learned counsel seek to withdraw the same subject to rider that it shall not be taken as a precedent in her case for any preceding or succeeding assessment years; as the case may be.

3. The Revenue is equally fair to accept the assessee's instant withdrawal plea.
4. This assessee's appeal is dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 23<sup>rd</sup> October, 2024.

Sd/-  
(Amarjit Singh)  
Accountant Member

Sd/-  
(Satbeer Singh Godara)  
Judicial Member

Cochin, Dated: 23<sup>rd</sup> October, 2024

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

By Order

Assistant Registrar  
ITAT, Cochin